

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A.No.2530/2016

Friday, this the 29th day of July 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Rishk Pal Singh
Age 59 years
Designation ACWA
s/o Mr. Gangu Ram
D-3, Aram Bagh,
DJB Staff Qtr.
Pahar Ganj, New Delhi

(Ms. Vertika Sharma, Advocate)

..Applicant

Versus

1. Delhi Jal Board (DJB)
Through its CEO
Varunlaya Building
Jhandewalan, Karol Bagh
New Delhi-5
2. Member (Administration)
DJB, Jhandewalan, 5th Floor,
New Delhi
3. Director Revenue
DJB, Jhandewalan, 5th Floor,
New Delhi
4. GNCTD through its Chief Secretary
Delhi Sachivalaya, Players Building
IP Estate, New Delhi-2

..Respondents

(Mr. Ujjwal Kumar, Advocate for respondent Nos. 1, 2 and 3 –
Mr. N.K. Singh for Mrs. Avnish Ahlawat, Advocate for respondent No.4)

O R D E R (ORAL)**Justice Permod Kohli:**

Heard.

2. Issue notice to the respondents. Mr. Ujjwal Kumar, learned counsel appears and accepts notice on behalf of respondent Nos. 1, 2 and 3 and Mr. N.K. Singh for Mrs. Avnish Ahlawat, learned counsel, appears and accepts notice on behalf of respondent No.4.
3. The applicant, who was working as Assistant Chief Water Analyst / In-charge Chief Water Analyst on look after charge, applied for the post of Director (Treatment & Quality Control) in response to an Advertisement issued in September 2015, claiming to be eligible for the post in question. He was granted look after charge of the post of Director (Treatment & Quality Control). His look after charge was, however, challenged by one Ram Kishan in O.A. No.1236/2016. This O.A. was allowed by the Tribunal vide Judgment dated 10.05.2016 holding that Ram Kishan was senior to the applicant and thus he had to be preferred for grant of look after charge.
4. The grievance of the applicant in the present O.A. is that he should have been granted *ad hoc* promotion to the post of Director (Treatment & Quality Control) w.e.f. 28.03.2016, the date on which he was entrusted with the look after charge to the said post, with all consequential benefits. The applicant is due to retire on 31.07.2016. He has made representation, copy whereof is at pages 106-107 of the paper book, which has not been responded to.

5. Keeping in view the fact that the applicant is retiring and he has already made a representation, this petition is being disposed of at the admission stage itself with a direction to the respondents to take decision on the representation of the applicant, referred to hereinabove, and dispose of the same by reasoned and speaking order, within a period of two months from the date of receipt of certified copy of the Order.

Issue **dasti**.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

July 29, 2016
/sunil/